

grant of dearness allowance to Central Government employees based on the recommendations of the 4th Central Pay Commission, additional instalments of dearness allowance become due from 1st January and 1st July every year on the basis of percentage increase in the 12 monthly average of All India consumer Price Index for Industrial Workers (General) (1960-100) over the base index of 608 to which the existing scales of pay effective from 1.1.86 are related. The instalment due from 1st July normally becomes payable with the salary for the month of September.

Development of National Highway by Private Sector in Maharashtra

389. SHRI MOHAN RAWALE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government of Maharashtra has submitted to the Union Government certain road development projects of National Highways through private sector financing;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir.

(b) and (c). Four proposals have been received. The details are as under :

- (1) *Thane-Bhiwandi Bypass on N.H. 3 & 4* : Approved and agreement entered into.
- (2) *Wain-Ganga Bridge on N.H.6* : Technical details have been received from State.
- (3) *Patal-Ganga Bridge on N.H. 17* : Technical details have been approved.
- (4) *Four laning of Khadala-Lonavelle-Pune Section on N.H.8* : Technical details were found deficient and returned to State.

Complaints Received By SEBI

391. SHRI DADA BABURAO PARANJPE : Will the Minister of FINANCE be pleased to state :

(a) the number of complaints made to the SEBI by the investors during the last one year till date company-wise and bank-wise; and

(b) the number of complaints settled successfully so far?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). The information is being collected and will be laid on the Table of the House.

Losses in PSUs Units

392. SHRIMATI VASUNDHARA RAJE :
SHRI MAHENDRA SINGH BHATI :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have identified the public sector units which are running into loss;

(b) if so, the unit-wise and year-wise details thereof since the inception of the 8th plan;

(c) the steps taken to improve the performance of units running into loss;

(d) the number of such units where lock out has been declared during the last three years; and

(e) the details of the policy of the Government towards the loss making and lock out public sector units?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Yes, Sir. During the first two years of the 8th Plan, i.e. 1992-93 and 1993-94, upto which period only information is available, 106 and 117 Central Public Sector Enterprises respectively incurred losses. Enterprise-wise details of losses incurred in the last five years are given in Statement no. 7-B of Vol. I of Public Enterprises Survey 1993-94 laid in both the Houses of Parliament on 22.3.1995.

(c) Improving the performance of Public sector undertakings is a continuous process and enterprise specific. Some of the steps taken in this regard are signing of MOU, periodic performance Review Meetings by the Administrative Ministries, diversification of product mix, technology upgradation, reduction of surplus manpower through VRS, restructuring, etc. The sick industrial PSUs are referred to Board for Industrial & Financial Reconstruction for formulation of revival/ Rehabilitation schemes of PSU through Operating Agency.

(d) and (e). No lock out has been declared in any of the Central Public Sector Enterprise during the last three years. Statement on Industrial Policy announced on 24th July, 1991 contains the policy for dealing with sick and loss making PSUs. The Sick Industrial Company (Special Provisions) Act, 1985 was amended in 1991 so as to enable the Board for Industrial and Financial Reconstruction to register the sick PSUs for formulations of revival/ rehabilitation package.